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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 3462/2017

HARISH CHANDER

.....Petitioner

Through: None.

versus

DELHI TRANSCO LTD

.....Respondent

Through: Mr. Shreesh Pathak, Advocate.

CORAM:

HON'BLE MR. JUSTICE PRATEEK JALAN

ORDER

11.02.2025

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1. There is no appearance on behalf of the petitioner when the matter is taken up for hearing.
2. None of the orders after 25.08.2023 record any appearance on behalf of the petitioner. In the interest of justice, Court Notice be issued to petitioner at the address mentioned in the memo of parties and to learned counsel on record for the petitioner, for the next date of hearing.
3. If the petitioner remains unrepresented despite compliance, it may be presumed that he is not interested in prosecuting the petition.
4. List on 06.05.2025.

PRATEEK JALAN, J

FEBRUARY 11, 2025/MR/SD/